

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/1293 /A

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench.

Dated Guwahati, 4<sup>th</sup> ~~February~~ <sup>March</sup>, 2025.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2025/140-43 dated 25.02.2025.

Sir,

With reference to the above, I am directed to inform you Shri Tadu Tamang, District & Sessions Judge, East Sessions Division, Tezu, Lohit District, Arunachal Pradesh have been granted **3 (three) days earned leave w.e.f. 17.03.2025 and 19.03.2025, along with station leave permission from the morning of 16.03.2025 till the morning of 20.03.2025**, subject to the submission of his Leave Admissibility Report in the Itanagar Permanent Bench. Further, he may be asked to hand over the charge of his Court and Office to the Chief Judicial Magistrate-cum-Civil Judge (Sr. Division), Tezu, Lohit District before proceeding on leave.


Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008(Pt.)/1294-1295/A, dated , 04-03-25**  
Copy to:

1. Shri Tadu Tamang, District & Sessions Judge, East Sessions Division, Tezu, Lohit District, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

*Pr...*